

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 06/14 of NC-VI held on 13.06.2013

Meeting No. 06/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 13.06.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K. Jain	D.O.	DIPP
1	Sh. A.K.Ojha	A.D	MSME
2.	Sh. J.P. Maurya	A.I.A	MFPI
Officers in attendance			
3	Sh. Yoginder Singh	DDG	DGFT
4	Sh. S.K. Panigrahi	EO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	209 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred
	It was noted that firm has sent a reply vide their letter dated 4.6.2013, therefore, Committee decided to forward the same to MFPI. The case was deferred and to be placed before the Committee on 08.08.2013.			

2	210 Case No.:9/39/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Deferred
	It was noted that firm has sent a reply vide their letter dated 4.6.2013, therefore, Committee decided to forward the same to MFPI. The case was deferred and to be placed before the Committee on 08.08.2013.			

3	211 Case No.:2/6/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00037/AM14/	RLA File :05/23/040/00013/AM14/	Lic.No/Date:0510351424 11.04.2013	Deferred
	It was informed to the Committee by the representative of MFPI that the matter is under their examination. Accordingly, the case was deferred and to be placed before the Committee on 08.08.2013.			

4	212 Case No.:1/6/85-ALC3/2013	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00036/AM14/	RLA File :08/24/040/00038/AM14/	Lic.No/Date:0810120633 01.05.2013	Deferred
	Committee noted that the comments of MSME are awaited, therefore, it was decided to remind MSME for the same. The case was deferred and to be placed before the Committee on 08.08.2013.			

5	213 Case No.:1/34/85-ALC3/2012	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00157/AM13/	RLA File :03/94/040/00590/AM13/	Lic.No/Date:0310712898 16.10.2012	Approved
	The case was discussed in the committee and Committee decided to approve the norms as per the written comments furnished by the Department of Industrial Policy & Promotion vide their U.O. note no7/160/2013-TSW/84 dated 29.5.2013.			

Export Item	Qty.	Import Item	Qty.
Assorted little Cigar / Cigar/ Cigarillos (of various length & circumferences made from reconstituted tobacco containing minimum of (i) 208.5 kgs of reconstituted Tobacco 19 mm to 45 mm & width 20 GSM to 55 GSM and (ii) 1580.00kgs of Smoking	1.00 Million Nos.	1. Reconstituted Tobacco wrapper 19 mm to 45 mm & width 20 GSM to 55GSM.	229.350 kgs
		2.Smoking Mixtures for pipes and cigarette	1738.00 kgs
		3.Synthetic Flavouring essence (Different kinds of	69.520 kgs.

Mixtures for pipes and cigarette)		essence for flavouring Tobacco)	
RA may take consequential action as per policy / procedure4			

6	214 Case No.:1/24/85-ALC3/2012	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00125/AM13/	RLA File :02/24/040/00108/AM13/	Lic.No/Date:0210182611 27.09.2012	Deferred
	Committee noted that the comments of MSME are awaited, therefore, it was decided to remind MSME for the same. The case was deferred and to be placed before the Committee on 08.08.2013.			

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Case No.:6/10/85-ALC3/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
HQ File :01/85/050/00079/AM13/	RLA File :03/94/040/00028/AM13/	Lic.No/Date:0310698855 15.06.2012	Approved
The case was discussed in the committee and Committee decided to approve the norms as per the written comments furnished by the MFPI vide their O.M No35/DGFT/2012 dated 06.6.2013 as under:-			
Export Item	Qty.	Import Item	Qty.
Glucagel	15000.00 kg	Barley Balance	30,000.kg
RA concerned may take consequential action as per policy / procedure.			

8	216	Party Name:VITAL THERAPEUTICS AND FORMULATIONS PVT. LTD	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status: Deferred
	HQ File : 01/85/162/217/AM12		RLA File :09/24/40/443/AM12	
	Fixation of adhoc norms under para 4.4.2 of HBP, Vol.I for export of Vitamin E 50% Dry Powder Feed Grade.			
	Committee noted that the comments of DAHDF are awaited, therefore, it was decided to remind DAHDF for the same. The case was deferred and to be placed before the Committee on 08.08.2013.			

9	217 Case No.:12/39/85-ALC3/2012		Party Name:KITCHEN XPRESS OVERSEAS LIMITED	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00182/AM13/		RLA File :08/24/040/00355/AM13/	Lic.No/Date:0810117593 16.01.2013	Approved
	The Committee perused the comments of Spices Board and it was noted that the wastage sought is 1% for the import item which was found reasonable. Accordingly, it was decided to approve the case with the condition that the grade and variety of import item and in export item must match.				
10	218		Party Name:HERBAL SUPPLEMENTS PVT. LTD	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status: Approved
	HQ File : 01/85/162/132/AM13		RLA File :10/24/40/046/AM13		
	Fixation of adhoc norms under para 4.4.2 of HBP, Vol.I for export of Mustard Oil Aroma (Essential Oil of Mustard)-AITC content Min 97% against import of Canadian Oriental Mustard.				
	The case was discussed in the meeting and Committee noted that the firm vide their letter dated 25.05.2013 has stated that				
	(i) Different grades of Oils mentioned in the flow chart denotes different grades of essential oil of Mustard only.				
	(ii) The waste materials after the process is dried and used as fuel for the boiler and this waste does not have any value.				
	It was also noted that the firm is giving a higher yield of 0.6% which is higher than the yield range of 0.25% to 0.5%of essential oil of mustard as per information furnished by the Spices Board vide their letter No MKT-AA/003/2012/5026/2066 dated 13.3.2013 Hence, Committee decided to approve the norms with 0.6% yield as under				
	Export Item		Qty.	Import Item	Qty.
	Mustard Oil Aroma (Essential oil of Mustard – ATC Content Min. 97 %)		6000.00 kg	Canadian Oriental Mustard	10,00,000.00 kg
	RA may take consequential action as per policy / procedure.				

11	219 Case No.:3/33/85-ALC3/2012	Party Name:SHIVA SHELLAC & CHEMICALS	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00150/AM13/	RLA File :50/24/040/00014/AM13/	Lic.No/Date:5010001531 04.12.2012	Deferred

The Committed noted that the firm has been requested for certain information which is awaited. Therefore, it was decided to remind the firm for the requisite information . The case was deferred and to be placed before the Committee on 08.08.2013.

12	Case No.:7/27/85-ALC3/2012	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Deferred
	The Committed noted that the firm has been requested for certain information which is awaited. Therefore, it was decided to remind the firm for the requisite information . The case was deferred and to be placed before the Committee on 08.08.2013.			
13	221	Party Name:ALKALOIDS CORPORATION	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/001/AM13	RLA File :02/24/040/213/AM12	Lic.No/Date:0210174096 15.02.2012	Approved
	Committee noted that the case was decided by earlier NC meeting no 11 dated 26.7.2012 and committee approved the norms as per earlier decision of NC meeting no 33/12 dated 23.2.2012 (case no 2) vide which import item scammony root (Ipomoea Orizabensis) 14400 kg was allowed against export of Scammony Resin (powdered) 1600 kg . However in this Authorization export qty of the same product being 1666.670 kg, Committee proportionately allowed the import of 15000 kg. of Scammony root.			

14	222 Case No.:1/31/85-ALC3/2012	Party Name:ALKALOIDS CORPORATION	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00147/AM13/	RLA File :02/24/040/00149/AM13/	Lic.No/Date:0210184609 20.12.2012	Deferred
	Committee noted that the comments of AYUSH are awaited, therefore, it was decided to remind AYUSH for the same. The case was deferred and to be placed before the Committee on 08.08.2013			

15	223 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
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HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
Committee noted that the comments of AYUSH are awaited, therefore, it was decided to remind AYUSH for the same. The case was deferred and to be placed before the Committee on 08.08.2013.			

16	224 Case No.:1/26/85-ALC3/2012	Party Name:BIOMAX LIFE SCIENCES LIMITED	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00135/AM13/	RLA File :09/24/040/00144/AM13/	Lic.No/Date:0910053464 09.08.2012	Deferred
	Committee noted that the comments of AYUSH are awaited, therefore, it was decided to remind AYUSH for the same. The case was deferred and to be placed before the Committee on 08.08.2013.			

17	225	Party Name:SSK EXPORTS LTD	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/162/179/AM13	RLA File :02/24/040/057/AM13	Lic.No/Date:0210179144 29.06.2012	Deferred
	Committee noted that the comments of Tea Board are awaited. Therefore, it was decided to write a D.O letter to Chairman, Tea Board for the same. The case was deferred and to be placed before the Committee on 08.08.2013.			

18	226 Case No.:4/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Deferred
	Committee noted that the comments of Tea Board are awaited, Therefore, it was decided to write a D.O letter to Chairman, Tea Board for the same. The case was deferred and to be placed before the Committee on 08.08.2013.			

19	227 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773 21.06.2012	Deferred
	Committee noted that the comments of Tea Board are awaited. Therefore, it was decided to write a D.O letter to Chairman, Tea Board for the same. The case was deferred and to be placed before the Committee on 08.08.2013.			

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228 Case No.:1/40/85-ALC3/2012	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
HQ File :01/85/050/00183/AM13/	RLA File :10/24/040/00071/AM13/	Lic.No/Date:1010052219 17.01.2013	Approved
Committee decided to approve the norms as per the Tea Board’s written comments furnished vide their letter no LC/ALA/2013/790 dated 06.06.2013 subject to the condition that the grade, variety and origin of black tea blended in the Export product will be the same as imported.			
Export Item	Qty.	Import Item	Qty.
1. Black Tea in consumer pack-AVT premium (Blended with 60% imported tea &40% Indigenous tea)	16470.00kg	Black Tea in bulk packing.	13878.750 kg
2. Black Tea in consumer pack-AVT premium Tea bag (Blended	2655.00kg		

	with 85% imported tea & 15% Indigenous tea) 3. Black Tea in consumer pack-AVT Raihana (Blended with 20 % imported tea & 80 % Indigenous tea)	8700.00kg			
RA concerned may take consequential action as per policy/ procedure.					

21	229 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
	Committee discussed the case and noted that the firm vide their letter dated 25.3.2013 have indicated that the export quantity is 54653 kgs which was wrongly mentioned in Authorization as well as in application as 70529.500 kgs. It was decided to request the firm to clarify how the flow chart and calculation sheet in the application was given for the lesser quantity and how the same came to their notice after nearly three years.			

22	230 Case No.:3/39/85-ALC3/2012	Party Name:IMSOER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00173/AM13/	RLA File :31/83/040/00173/AM13/	Lic.No/Date:3110056648 02.01.2013	Deferred
	It was informed to the Committee by the representative of MFPI that the matter is under their examination. Accordingly, the case was deferred and to be placed before the Committee on 08.08.2013.			

23	231 Case No.:2/34/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00158/AM13/	RLA File :31/83/040/00153/AM13/	Lic.No/Date:3110056453 11.12.2012	Deferred
	It was informed to the Committee by the representative of MFPI that the matter is under their examination. Accordingly, the case was deferred and to be placed before the Committee on 08.08.2013.			

24	232 Case No.:2/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00172/AM13/	RLA File :31/83/040/00170/AM13/	Lic.No/Date:3110056899 23.01.2013	Deferred
	It was informed to the Committee by the representative of MFPI that the matter is under their examination. Accordingly, the case was deferred and to be placed before the Committee on 08.08.2013.			

25	233 Case No.:1/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00171/AM13/	RLA File :31/83/040/00171/AM13/	Lic.No/Date:3110056650 02.01.2013	Deferred
	It was informed to the Committee by the representative of MFPI that the matter is under their examination. Accordingly, the case was deferred and to be placed before the Committee on 08.08.2013.			

26	234 Case No.:9/33/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00156/AM13/	RLA File :31/83/040/00126/AM13/	Lic.No/Date:3110056192 05.11.2012	Deferred
	It was informed to the Committee by the representative of MFPI that the matter is under their examination. Accordingly, the case was deferred			

and to be placed before the Committee on 08.08.2013.

27	235	REF: E MAIL FROM JDG(JAIKANT SINGH) REGARDING REVIEW OF NORMS (SIONs)	Meet No/Date:6/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/162/029/AM14	REVIEW OF SION E-1,E-5,E-129, E-126 & K-134		
	The background of the matter was explained to the members.. Committee noted that against the above SIONs certain input items e.g: “ milk and milk products” against E-5, are described in generic terms and there is a need to specify those items and their specific quantity requirement for the export product. The committee decided to refer the matter to MFPI for examination of this aspect at their end and furnish their comments at the earliest in regard to said SIONs.			

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